

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/206(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	<b>INDIAN BANK VS SRIMUNISUVRATA AGRI INTERNATIONALLIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. D. N. Sharma, Adv. ] For the Corporate Debtor  
Ms. Shreya Choudhury, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the Corporate Debtor present.
2. Since none appears on behalf of the Indian Bank or the assignee Asset Construction Private Limited.
3. We post the matter for final chance we given to the assignee to step into the shoes of the Financial Creditor and make its submission. Failing which an appropriate order would be passed on Friday.
4. It is brought to our notice by Ld. Counsel Mr. Sharma appearing for the Corporate Debtor that CFM has filed separate application against the same Corporate Debtor which is in CP (IB) 1048 of 2020.
5. List the matter for further consideration on **28.06.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**